

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.511/2006

WEDNESDAY THIS THE 27TH DAY OF SEPTEMBER 2006

C O R A M:

HON'BLE SMT SATHI NAIR, VICE CHAIRMAN

K.Jayakumar, Appraiser (Under orders of transfer)  
Custom House, Kochi.

Applicant.

(By Advocate Mr.Vellayani Sundara Raju)

Vs.

1 Union of India represented by its Secretary to Govt,  
Department of Revenue, New Delhi.

2 The Chief Commissioner of Customs, Chennai.

3. The Commissioner of Customs, (P&V)  
Custom House, Rajaji Salai, Chennai.

4 The Additional Commissioner of Customs  
Custom House, Kochi.

5 Sri Raj Kumar, Commissioner of Customs, (P&V)  
Custom House, Rajaji Salai, Chennai

Respondents

(By Advocate Mr.Parameswaran Nair, ACGSC)

O R D E R

HON'BLE SMT.SATHI NAIR, VICE CHAIRMAN

This application is not against any particular order. The applicant submits that while he was on Earned Leave a transfer order is said to have been issued transferring him from Kochi to Mangalore and also relieving him from the post without serving any order and seeks to call for the said order. Neither the applicant nor the respondents have produced copies of any orders by which their claim that they have been aggrieved or justified in issuing the orders can be established. In these circumstances I find that no case for any grievance arising out of an order has been made out. As such there is no maintainable cause of action under Sec. 19 of the Administrative Tribunals Act.

The O.A is dismissed. No orders as to costs.

kkj

Sathi Nair  
(Sathi Nair)  
Vice Chairman